

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.258/97 in OA 2564/92

New Delhi, this 4th day of November, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P.Biswas, Member(A)

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s/Shri

1. Jaswant Singh
2. Suresh Kumar
3. Lal Singh
4. Ajit Singh
5. Suraj Bhan
6. Amar Singh

all c/o H.No.599/6, JB Block .. Applicants
Jahangirpuri, New Delhi

(By Shri V.P.Sharma, Advocate)

versus

Union of India, through

1. General Manager
Northern Railway
Baroda House, New Delhi

2. Secretary
Railway Board, Rail Bhavan
New Delhi

3. Divl. Railway Manager .. Respondents
Northern Railway, Bikaner

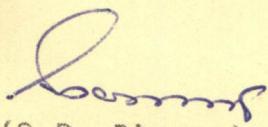
ORDER(in circulation)

Hon'ble Shri S.P. Biswas

Applicants seek review of the judgement and order dated 11.9.97 in OA No.2564/92, by which the OA was dismissed as the one being devoid of merits as well as badly barred by limitation. We find that the learned counsel for the applicants has reproduced the same grounds which have been adduced by him in the Original Application which have already been discussed and taken care of while deciding the case. We find that the applicants have not come out with any new point which

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was not available with the learned counsel at the time final hearing of the case; nor do we find any error apparent on the face of the record that would warrant a review. In the result, the RA is summarily rejected. No costs.


(S.P. Biswas)
Member(A)


(Dr. Jose P. Verghese)
Vice-Chairman(J)

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